

# ACT No. XXVI OF 1942.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 1st  
October, 1942.)

## An Act to confer supplemental powers on the Federal Court.

**W**HEREAS it is expedient to confer certain supplemental powers on the Federal Court;

It is hereby enacted as follows:—

1. This Act may be called the Federal Court short title,  
(Supplemental Powers) Act, 1942.

2. The Federal Court shall have power to delegate Power to  
delegate duties.  
to the Registrar of the Court or any other official of  
the Court, by name or generally by designation, any  
judicial, quasi-judicial and non-judicial duties and  
the Registrar or such official in the discharge of any such  
delegated duties shall have power to administer oaths.

*Price anna 1 or 1½d.*

GIPD—S1—1292 LD—28.12.42—2,500.